

461 (Hindi and English (versions) published in Gazette of India dated the 17th February, 1973 containing Corrigendum to Notification No. S.O. 162 dated the 13th January, 1973 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-4336/73].

13.07½ hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 28th February, 1973, from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 19th February, 1973."

13.08 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir), Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-fourth".

Clause 1

2. That at page 1, line 4,—
for "1972" substitute "1973".

(ii) 'In accordance with the provisions of rule 115 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Seaward Artillery Practice (Amendment) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-fourth".
2. That at page 1, line 4,—
for "1972" substitute "1973".

13.10½ hrs.

CONSTITUTION (THIRTIETH AMENDMENT) BILL

SECRETARY: Sir, I lay on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Constitution (Thirtieth Amendment) Bill, 1972, passed by the Houses of Parliament and assented to, since a report was last made to the House on the 20th February, 1973.

ESTIMATES COMMITTEE

TWENTY-SEVENTH REPORT

SHRI K. N. TIWARY (Bettiah): I beg to present the Twenty-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)—Industrial Licensing.

13.10 hrs.

PUBLIC ACCOUNTS COMMITTEE SEVENTY-THIRD REPORT

SHRI SEZHIAN (Kumbakonam): I beg to present the Seventy-third Report of the Public Accounts Com-